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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 21/2023 MS X

..... Plaintiff

Through: Ms. Aparajita Sinha, Adv.

versus

Y

Through:

..... Defendant n: Mr. Anand Varma, Mr. Abhishek Prasad, Advs.

CORAM: Dr. JAGMINDER SINGH (DHJS) JOINT REGISTRAR (JUDICIAL) <u>O R D E R</u> 10.01.2024

Regarding written statement filed on behalf of the defendant, it is submitted by learned counsel for defendant that he had filed written statement within a period of 30 days.

He stated that the service was effected on 10.04.2023 through e-mail as well as Whatsapp and he had filed the written statement on 08.05.2023 i.e. within the period of 30 days. However, as per learned counsel for plaintiff, the written statement was filed on 18.05.2023 i.e. with a delay of 7 days.

At this, learned counsel for defendant submitted that he has already moved an application for condonation of delay i.e. I.A. No. 561/2024.

I.A. No. 561/2024(Application on behalf of the defendant under Section 151 of the Code of Civil Procedure, 1908, seeking condonation of delay in filing written statement)

Learned counsel for plaintiff submitted that she has no objection upon the captioned application and the written statement may be taken on record.

In view of the submissions made by the learned counsel and

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documents attached with the application as well as no objection by the opposite party, the captioned IA is allowed and disposed of. Written statement be, accordingly, taken on record.

Learned counsel for plaintiff submitted that she wants to file replication to the written statement. Let replication be filed within four weeks, with advance copy to opposite party and thereafter Joint Document Schedule in terms of Rule 7 A of Chapter VII of The Delhi High Court (Original Side) Rules, 2018 be filed physically by plaintiff after getting it signed from defendant.

Documents, if e-filed be filed physically by parties so as to mark the Exhibits.

Put up for marking of Exhibits on 20.05.2024.

Dr. JAGMINDER SINGH (DHJS) JOINT REGISTRAR (JUDICIAL)

JANUARY 10, 2024/sms